



Recovery Division
Southern Regional Office

Tel: 04428880222
Email ID: recoverysro@sebi.gov.in

Notice of Attachment of Bank/Post Office Account

Attachment Proceeding No. 15174 of 2026

Certificate No. 4396 of 2021

The Principal Officer /
Chairman & Managing Director / CEO
All the Bank/Post Offices in India.
The Postmaster of all the Post Offices in India

1. Whereas a Recovery Certificate No. 4396 of 2021 dated December 17,2021 has been drawn up by the Recovery Officer in the above proceedings for recovery of a sum Rs. 10,77,603/- (Rupees Ten Lakhs Seventy-Seven Thousand Six Hundred Three Only) along with interest/costs/charges/expenses etc. against Dhaduvai Venkatram [Defaulter] (PAN - AFEPD8264J) and the same is due from Defaulter in respect of the said certificate. A Notice of Demand dated December 17,2021 has been issued to the defaulter.

Description of Dues	Amount(in Rupees)
Penalty imposed by the Adjudicating Officer vide order no. Order/KS/AE/2021-22/11566-11574 dated 28/04/2021 in the matter of GDR issue of CAT Technologies Limited.	10,00,000/-
Interest from 28/04/2021 to 17/12/2021 @ 12% p.a.	76,603/-
Recovery Cost	1,000/-
Total	10,77,603/-

2. Whereas no amount has been paid by the defaulter and there is sufficient reason to believe that the defaulter may dispose of the amounts/ proceeds in the Bank/Post Office accounts held with your Bank/Post Office and realization of amount due under the certificate would in consequence be delayed or obstructed.



दक्षिणी प्रादेशिक कार्यालय: 'ओवरसीज टॉवर्स', सातवी मंजिल, 756 - एल, अन्ना सालै, चेन्नई - 600 002.

Southern Regional Office : Overseas Towers, 7th Floor, 756-L, Anna Salai, Chennai - 600 002. Phone : 044 - 2852 6686, 2888 0222 Fax : 044 - 2888 0333 e-mail : sebisro@sebi.gov.in

प्रधान कार्यालय: सेबी भवन, 'जी' ब्लॉक, बांद्रा - कुर्ला कॉम्प्लेक्स, बांद्रा (पूर्व), मुंबई - 400 051. Head Office: SEBI Bhavan, "G" Block, Bandra Kurla Complex, Bandra (East), Mumbai - 400 051

A.P. No. 15174 of 2026

3. It is therefore in exercise of powers conferred on me, I hereby order to attach the following with immediate effect:
- All account/s by whatever name called including lockers of the Defaulter, either singly or jointly with any other person/s, held with your Bank/Post Office; and
 - All other amount/ proceeds due or may become due to the Defaulter or any money held or may subsequently be held for or on account of the Defaulter.
4. It is further ordered with immediate effect that **No Debit** shall be made in the said account/s to the extent of the total dues mentioned above until further orders from the Recovery Officer of SEBI. However, the credits, if any, into the account may be allowed.
5. You are hereby directed to provide the following within 15 days to the undersigned/ our representative on service of this Notice:
- Details of all the Accounts including Lockers held by the defaulter with your Bank/Post Office;
 - Copy of the Account Statement(s) for the latest one year in respect of all the Accounts;
 - Confirmation of Attachment of the said account(s) and lockers; and
 - Complete details of all loan/advances accounts along with the details of assets charged for the said loan/advances.

If no response is received within 15 days from the date of receipt of this order, it will be presumed that the defaulter is having no Bank/Post Office account/balance with your Bank/Post Office.

6. If the defaulter is not having any type of account with your Bank/Post Office, then the same need not be informed to SEBI.
7. You are also directed to immediately attach any new account/s opened by the defaulter with your Bank/Post Office post issuance of this notice of attachment and intimate the same to the undersigned along with the details of the new account/s.



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8. This Notice of attachment is issued in exercise of powers conferred under section 28A (1), 11(2) (ia) of SEBI Act, 1992 read with section 226 and the Second Schedule to the Income-tax Act, 1961.

Given under my hand and seal at Chennai on this 25th day of February, 2026.



SEAL

Recovery Officer



मोहम्मद साजिद
MOHD SAJID

वसूली अधिकारी एवं उप महाप्रबंधक
Recovery Officer & Dy. General Manager
भारतीय प्रतिभूति और विनिमय बोर्ड, चेन्नई
Securities and Exchange Board of India, Chennai

Copy to:

Dhaduvai Venkatram.
15-1-634 , Feelkhana
Hyderabad - 500012

(With a direction not to receive/ recover/ demand the proceeds/ money held/ to be held in the aforesaid accounts.)



Recovery Division
Southern Regional Office

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Email ID: recoverysro@sebi.gov.in

Notice of Attachment of Demat Account and Mutual Fund Folio(s)

Attachment Proceeding No. 15175 of 2026
Certificate No. 4396 of 2021

M/s. National Securities Depository Ltd.
4th floor, 'A', Wing, Trade World
Kamala Mills Compound
Senapati Bapat Marg
Lower Parel, Mumbai - 400013

M/s. Central Depository Services (I) Ltd.
P J Towers, 17th floor
Dalal Street
Fort, Mumbai - 400001

The Principal Officer /Chairman & Managing Director / CEO
All the Mutual Funds in India.

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Description of Dues	Amount(in Rupees)
Penalty imposed by the Adjudicating Officer vide order no. Order/KS/AE/2021-22/11566-11574 dated 28/04/2021 in the matter of GDR issue of CAT Technologies Limited.	10,00,000/-
Interest from 28/04/2021 to 17/12/2021 @ 12% p.a.	76,603/-
Recovery Cost	1,000/-
Total	10,77,603/-

2. Whereas no amount has been paid by the Defaulter and there is sufficient reason to believe that the Defaulter may dispose of the securities/instruments in the Demat account/s or Mutual fund folio/s held with you and realization of amount due under the certificate would in consequence be delayed or obstructed.



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A.P. No. 15175 of 2026

3. It is, therefore, in exercise of powers conferred on me, I hereby order to attach the following with immediate effect:
 - i) All Demat Account/s by whatever name called of the Defaulter, either singly or jointly with any other person/s, held with you.
 - ii) All Mutual fund folio/s by whatever name called of the Defaulter, either singly or jointly with any other person/s, held with you.
 4. It is further ordered with immediate effect that **No Debit** shall be made in the said accounts/folios until further orders. However, the credits, if any, into the account may be allowed.
 5. You are hereby directed to provide the following immediately to the undersigned/our representative on service of this Notice.
 - a) Details of all the Accounts/folios held by the Defaulter with you;
 - b) Copy of the Account Statement/s; and
 - c) Confirmation of Attachment of the said accounts/folios
- If no response is received within 15 days from the date of receipt of this order, it will be presumed that the defaulter is having no account/folio with you.
6. If the defaulter is not having any type of account/folios with you, the same need not be informed to SEBI.
 7. You are also directed to immediately attach any new account/s opened or folio/s created for the defaulter by you post issuance of this notice of attachment and intimate the same to the undersigned along with the details of the new account/s or folio/s.
 8. This Notice of attachment is issued in exercise of powers conferred under section 28A (1), 11(2) (ia) of SEBI Act, 1992 read with section 226 and the Second Schedule to the Income-tax Act, 1961.

Given under my hand and seal at Chennai on this 25th day of February, 2026.

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Copy to:

Dhaduvai Venkatram.
15-1-634 , Feelkhana
Hyderabad - 500012

(With a direction not to deal with the securities/instruments held/to be held in the aforesaid accounts.)



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